

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/02/2018 AT 10.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/688/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : SUNFLAG IRON AND STEEL CO. LTD  
NAME OF THE RESPONDENT(S) : EL FORGE LTD  
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. PRADEEP A-R

Counsel for Respondent

APBrahm

2. S.SATHIYANARAYANAN

Counsel for Petitioner

J. Sathyanarayanan

**ORDER**

Counsels for both the parties are present. The joint memo of compromise has been filed. Counsel for the Corporate Debtor has brought one DD amounting to Rs.39,07,927/- dated 27.02.2018 to be drawn at ICICI Bank; the same is handed over to the Counsel for the Operational Creditor. The joint memo of compromise discloses that as per the schedule for payment, the balance amount will be paid in three instalments.

It is made clear that the Corporate Debtor did agree that in the event of default, if any committed, the Petitioner will be at liberty to revive the petition. Therefore, in the light of the contents of para '6' of the joint memo of compromise, the petitioner is at liberty to revive the petition. Hence, in terms of the joint memo of compromise, the petition stands **disposed of**.

(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)